

Shri Tyagi: It has come to the notice of the public at large that there are certain gangs who are acting on railway trains as vendors of certain articles and sometimes as beggars and they generally indulge in crimes. Have Government taken any steps to stop such gangs of vendors and beggars travelling on the trains?

Shri Shahnawaz Khan: Yes, Sir; instances have come to our notice from time to time and we have launched an intensive drive specially to deal with such people.

Uniform rates of Electricity in Delhi

*1175. **Shri Shiv Charan Gupta:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether different rates for light and fans, domestic power and industrial power exist in the areas of Municipal Corporation of Delhi and New Delhi Municipal Committee; and

(b) if so, the steps Government propose to take to have uniform rates in the union territory of Delhi?

The Minister of State in the Ministry of Irrigation & Power (Shri Alagesan): (a) Yes, Sir. The rates charged by the New Delhi Municipal Committee are higher.

(b). A Tariff Advisory Committee has been appointed to examine the financial operations of the Electricity Department of the New Delhi Municipal Committee and to suggest whether its rates of supply can be reduced to the level of those charged by the Delhi Municipal Corporation. The recommendations of the Committee are awaited.

Shri Shiv Charan Gupta: Is it a fact that in the areas of the Municipal Corporation of Delhi itself, there are different rates prevailing in Narela, Shahdara and the remaining areas of the Municipal Corporation of Delhi?

Shri Alagesan: As I said, in the areas served by the New Delhi Municipal

Committee, the rates charged are higher than the rates charged by the Delhi Municipal Corporation.

Shri Shiv Charan Gupta: My question was whether in the areas of the Municipal Corporation of Delhi itself three rates are charged in Narela, Shahdara and in the remaining areas of the Corporation?

Shri Alagesan: I do not know whether these areas lie in the Delhi Municipal Corporation or in the New Delhi Municipal Committee. I should like to have separate notice.

Shri Harish Chandra Mathur: May I know what is the attitude of the New Delhi Municipal Committee and whether they have communicated their reaction in this matter to the Central Government, and whether this committee is appointed in consultation with them?

Shri Alagesan: Yes, Sir; there is a representative of the New Delhi Municipal Committee also on this Advisory Committee.

Shri Maheswar Naik: What is the difference in the charges for domestic consumption of power and for industrial consumption of power?

Shri Alagesan: It is a long list; I can read it.

Shri Maheswar Naik: I wanted to know what is the difference between the charges for domestic consumption and for industrial consumption.

Shri Alagesan: In the New Delhi Municipal Committee, for domestic power, the charge is 9 nP per KWH plus 1nP per KWH charged as electricity tax. For commercial load and industrial power upto 10 KWH, the charge is 13 nP per KWH plus 1 nP per KWH charged as electricity duty. For industrial loads above 10 KW upto 100 KW, for the first 2000 KW, per month the charge is the Delhi Electricity Supply Undertaking bulk rate plus 100% and so on.

For industrial loads above 10 KW upto 100 KW, for the first 200 KW per month the charge is the Delhi Electricity Supply Undertaking bulk rate plus 1 nP. and so on.

मिश्र समिति का प्रतिवेदन

*११७६. श्री ईश्वर रेड्डी : क्या सामुदायिक विकास, पंचायती राज और सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सहकारी संस्थाओं और पंचायतों के परस्पर सम्बन्धों के बारे में श्री एम० डी० मिश्र के महापतित्व में नियुक्त समिति के प्रतिवेदन पर राज्य सरकारों के साथ मिलकर विचार पूरा हो गया है;

(ख) यदि हाँ, तो क्या निर्णय किये गये हैं; और

(ग) यदि उपरोक्त भाग (क) का उत्तर नकारात्मक है, तो विलम्ब के कारण क्या हैं ?

सामुदायिक विकास पंचायती राज और सहकार मंत्रालय में उपमंत्री (श्री श्यामधर मिश्र) : (क) जो नहीं ।

(ख) प्रश्न ही नहीं उठता ।

(ग) अभी तक केवल पांच राज्य सरकारों अर्थात् महाराष्ट्र, मैसूर, उत्तर प्रदेश, उड़ीसा और जम्मू तथा काश्मीर ने ही अपने विचार सूचित किए हैं । अन्य राज्य सरकारों से उत्तर प्राप्त होने पर निर्णय किया जाएगा ।

I shall read the answer in English also.

(a) No, Sir.

(b) Does not arise.

(c) Only five State Governments namely, Maharashtra, Mysore, U.P. Orissa and J & K have so far sent their views. Decisions will be taken after receipt of replies from other State Governments.

Shri Eswara Reddy: May I know when these decisions will be taken and a statement laid on the Table of the House?

Shri Shyam Dhar Misra: The Secretary of the Ministry has written a letter to all the State Governments. The Minister of Community Development has himself addressed letters to all the Chief Ministers. We are expecting their replies shortly. We hope to discuss this matter finally in July.

Shri Harish Chandra Mathur: Is it not a fact that this report was to be discussed by the Ministers of Co-operation in all the States immediately after this report was submitted; if so, may I know whether this has been discussed and what are the reactions of the State Governments?

Shri Shyam Dhar Misra: This report was actually considered by the Ministers of Co-operation on 30th October 1961 and they generally approved the recommendations of this committee. But it was also considered appropriate that the Ministers for Panchayati Raj institutions should also be consulted, and because co-ordination of Panchayati Raj institutions and co-operation involved many other things it was considered that the document as a whole should be considered. Therefore, a letter has been addressed to all the State Governments.

Shri Maheswar Naik: May I know why this Committee did not think it proper to visit the different States for compilation of figures for embodiment in the report, and why they thought it only that the State Governments should reply to the queries?

Shri Shyam Dhar Misra: This was a working group. It had to report within two months. This Committee did visit four or five States but they could not go to all the States. It did send a questionnaire to all the States and the views of the States and co-operation units were received.